

Central Administrative Tribunal
Principal Bench, N. Delhi.

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O.A. No. 1594/94

New Delhi, this the 19th Day of April, 1995.

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

Shri Arjan Singh
S/o Late Shri Gurbaksh Singh
R/O House No. 16/41-H,
Tank Road, Karolbagh,
New Delhi- 110 005.

Applicant

(By Shri C.B. Pillai, Advocate)

Versus

Union of India through

The Secretary to the Govt. of India,
Ministry of Home Affairs,
North Block,
New Delhi- 110 011.

Respondents

(By none)

JUDGEMENT (ORAL)

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

This application was filed under Section 19 of the Admn. Tribunal Act, 1985 on 4.8.1994 whereby the applicant has raised a grievance that some of his service rendered by him under the Central Tractor Organization w.e.f. 15.7.46 to 2.11.1959 and in Rajasthan Canal Project from 3.11.1959 to 3.12.1964 has not been considered as qualifying service for grant of pensionary benefits while issued the PPO dated 8th July, 1980. The representation of the applicant was also rejected and thereafter he

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filed the present application for the grant of the reliefs that the pensionary benefits of the applicant as well as gratuity payable to him be revised w.e.f. 1.6.79 taking into his service under C.T.O. under the Govt. of India from 15.7.46 to 2.11.1959 and the period upto 29.2.1960 when he was treated as on deputation with the Govt. of Rajasthan and subsequent service with the State Govt. upto 25.11.1964 when he was relieved to join the Rehabilitation Reclamation Organization treating the period from 2.11.1964 to 3.12.1964 as joining time admissible under the rules.

2. He also prayed for the grant of arrears of pay and also interest and cost of the case.

3. A notice was issued to the respondents who contested this application.

4. The case was taken up today for hearing. The applicant has not filed any rejoinder. The deptt. representative is present on behalf of the respondents. The arrival of Shri N.S.Mehta was waited for sometimes but since he could not arrive and the learned counsel for the applicant Sh.C.B. Pillai gives a statement at the Bar that the relief prayed for by the applicant in this application has substantially been granted by the administration itself, therefore, the application has become infructuous except that the payment which has been ordered to be granted by the respondents by virtue of administrative order should be made payable to the applicant within a period of two weeks from the date of this order.

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5. The application is, therefore, disposed of as infructuous with a direction to the respondents that relief granted administratively by the department to the applicant be made available/payable to him within a period of three months from the date of receipt of the copy of this order. The application is disposed of accordingly. If the contemplated ~~proposed~~ ~~passed~~ orders are under issue they should also be issued by the date fixed. No costs.

J. P. Sharma
(J. P. SHARMA)
MEMBER (J)

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